IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 150
COMP.APPL/186(CH)2018
CONT.A./5(CH)2022
And
CP/112(CH)2018

IN THE MATTER OF:

Mrs. Atiqa Bano ... Petitioner

Versus

Golden Tulip Hospitality Pvt. Ltd. ... Respondent

Under Section: 241(1), 242(4), 244(1), 425
Rule: 11 of NCLT

Order delivered on 16.02.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.03.2024.

Sd/-
Court Officer

February 16, 2024
Mamta